

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

EIGHTH REPORT

(Fifth Lok Sabha)

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Eighth Report.

2. The Committee met on the 7th December, 1971, for—

I. Allocation of time to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, the 10th December, 1971.

II. Classification and allocation of time for discussion of Bills (*Vide Appendix*).

III. Examination of the Constitution (Amendment) Bill, 1971 (*Amendment of article 74 and insertion of new articles 74A, 74B, etc.*) by Dr. Karni Singh, Rajmata Krishna Kumari Jodhpur and Shri Fatehsingh Rao Gaekwad, under Rule 294(1)(a) of the Rules of Procedure.

Allocation of time to Resolutions

3. The Members who had tabled the resolutions were invited to attend the sitting. Sarvashri Bibhuti Mishra, H. N. Mukerjee and R. V. Bade attended.

4. The Committee recommend the allocation of time as follows:—

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| (1) Resolution regarding unemployment. | 1½ hours |
| (2) Resolution regarding recognition to German Democratic Republic. | 1½ hours |
| (3) Resolution regarding increase in D. A. for Central Government employees. | 1½ hours |

Classification and allocation of time to Bills

5. The Members-in-charge of the Bills were invited to attend the sitting. None of them attended.

6. After considering all aspects of the Bills, the Committee recommend that all the three Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Examination of the Constitution (Amendment) Bill, 1971 (Amendment of article 74 and insertion of new articles 74A, 74B, etc.) by Dr. Karni Singh, Rajmata Krishna Kumari Jodhpur and Shri Fatehsingh Rao Gaekwad.

7. The Members concerned were invited to present before the Committee their views on their Bills. None of them attended.

8. The Bill seeks to amend article 74 and to insert new articles 74A, 74B, etc. with a view to provide, *inter alia*, that the size of the Council of Ministers shall not exceed 30 in number; and that the President may consult the Advisory Council to be set up under the Bill in exercise of his discretionary powers.

The Committee recommend that the Members might be permitted to move for leave to introduce the Bill.

Recommendations

9. The Committee recommend that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House;

- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) Dr. Karni Singh, Rajmata Krishna Kumari Jodhpur and Shri Fatehsinghrao Gaekwad be permitted to move for leave to introduce their Constitution (Amendment) Bill.

NEW DELHI;

December 7, 1971.

Agrahayana 16, 1893 (Saka).

G. G. SWELL,
Chairman,

Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1	The Constitution (Amendment) Bill, 1971 (Substitution of article 368) by Shri C. Chittibabu.	136 of 1971	B	1½ hours
2	The Crop Insurance Corporation Bill, 1971 by Shri C. Chittibabu.	148 of 1971	B	1½ hours
3	The Judges (Prohibition of hearing in certain cases) Bill, 1971 by Shri Shibban Lal Saksena.	137 of 1971	B	1½ hours